

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.4597
TO BE ANSWERED ON 22.07.2019

HERITAGE BYE-LAWS

4597. MS. PRATIMA BHOUMIK:
SHRI SUDHAKAR TUKARAM SHRANGARE:

Will the Minister of CULTURE be pleased to state:

- (a) the total number of heritage bye-laws prepared and notified so far under ASI Act;
- (b) the reasons for inordinate delay in preparation of bye-laws for all the listed monuments across the country; and
- (c) the steps taken by the Government to fast track heritage bye-laws for all the protected monuments across the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a) Heritage Bye-laws with respect to 86 monuments have been prepared. As per Ancient Monuments and Archaeological Sites and Remains Act, 1958, Heritage Bye-laws are to be laid in the Parliament. So far 3 documents covering Heritage Bye-laws in respect of 28 centrally protected monuments have been laid in the Parliament. Remaining Heritage Bye-laws with respect to 58 monuments have been received from Regional Directors.
- (b) Survey Plans are the basic need for Heritage Bye-laws. Further the exercise for framing Heritage Bye-laws requires survey, verification of Archaeological, historical information, existing development plan, regulations of local bodies, etc. which delay the process.
- (c) All Circle offices of Archaeological Survey of India as well as Regional Directors were directed to prepare Survey Plans through the out sourcing to facilitate preparation of Heritage Bye-laws. Further, support staff has been provided to Regional Directors in this regard.